

[Mr. Deputy-Speaker]

to all able-bodied citizens between the age of twenty and thirty years”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### POLITICAL SUFFERERS AID BILL\*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide aid to the political sufferers.

MR. DEPUTY-SPEAKER The question is :

“That leave be granted to introduce a Bill to provide aid to the political sufferers”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### PAYMENT OF WAGES (AMENDMENT) BILL\*

*(Amendment of Sections 1, 15, etc.)*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936”.

*The motion was adopted.*

SHRI S. C. SAMANTA : I introduce the Bill.

#### HOARDI G AND PROFITEERING PREVENTION BILL\*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use”.

*The motion was adopted.*

SHRI S. C. SAMANTA I introduce the Bill.

#### CONSTITUTION (AMENDMENT) BILL\*

*(Insertion of new article 15.4)*

SHRI C. K. CHANDRAPPAN (Telli-cherry) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

*The motion was adopted.*

SHRI C. K. CHANDRAPPAN : I introduce the Bill.